## GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

#### **RAJYA SABHA**

### **UNSTARRED QUESTION No. 301**

TO BE ANSWERED ON 27.11.2024

#### INCLUSION OF FOUR COMMUNITIES UNDER ST CATEGORY

#### **301 SHRI S. SELVAGANABATHY:**

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether Government is aware that a proposal was received from Puducherry for inclusion of four communities under ST category, if so, when was the proposal received;
- (b) the present status of the proposal;
- (c) whether the four communities are longing for the reservation under ST category for decades and their wards are finding it very difficult to avail the benefits under ST category, even though reservations are available and whether Government will initiate action to include the same; and
- (d) whether the office of the Registrar General and Census Commissioner of India recommended the proposal, if so, the steps taken by Government in this regard?

#### **ANSWER**

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGADAS UIKEY)

(a) to (d): The proposal from Government of Puducherry has been received vide their letter dated 19.01.2012 for inclusion of four communities namely (i) Kattunayackan, (ii) Malaikuravan, (iii) Yerukula and (iv) Kuruman in the Scheduled Tribes list of Puducherry.

The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

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